

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* *

Date of Decision: 07.8.2003

OA 3/2002

Beg Raj, s/o Shri Chandriya, Senior Divisional Mechanical Engineer (Estt), Northern Railway Division, Bikaner.

... Applicant

Versus

1. Union of India through General Manager (Estt), Head Office, Northern Railway Division, New Delhi.
2. Divisional Rly Manager, Incharge of Establishment, Northern Railway Division, Bikaner.
3. Sr.Divisional Mechanical Engineer, Incharge of Establishment, Northern Railway Division, Bikaner.

... Respondents

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.R.B.Kulshrestha

For the Respondents

... Mr.U.D.Sharma

O R D E R (ORAL)

Heard the learned counsel for the parties. The learned counsel for the applicant submits that the order of removal from service was never served on the applicant and he came to know about this fact only on the basis of reply filed by the respondents. He also submits that he wants to withdraw this OA at this stage with a liberty to file fresh OA thereby challenging the order of removal from service. Permission granted. The present OA is dismissed as withdrawn with the liberty reserved to the applicant to move appropriate OA, subject to limitation.


(A.K.BHANDARI)

MEMBER (A)


(M.L.CHAUHAN)

MEMBER (J)